38

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1285 of 2024

IN THE MATTER OF:

Smt. Neelam and others ...APPLICANT

VERSUS

State of U.P. and others ...RESPONDENT

INDEX

S.No		Page No.
1	REPLY ON BEHALF OF THE DISTRICT MAGISTRATE, JHANSI UTTAR PRADESH IN COMPLAINCE TO THE ORDER DATED 13.11.2024 ALONG WITH SUPPORTING AFFIDAVIT.	2-6
2	**Annexure 1** Copy of a report dated 04.03.2025	7-8
3	**Annexure 2** Copy of a Letter dated 19.02.2025	9

THROUGH

Date: 04/07/2025
Place: New Delhi

Priyanka

PRIYANKA SWAMI
ADVOCATE
Standing Counsel for SEIAA, SEAC, UP
F-13, GF, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1285 of 2024

IN THE MATTER OF:

...APPLICANT

Smt. Neelam and others

VERSUS

...RESPONDENT

State of U.P. and others

REPLY ON BEHALF OF THE DISTRICT MAGISTRATE, JHANSI UTTAR PRADESH IN COMPLAINCE TO THE ORDER DATED 13.11.2024 ALONG WITH SUPPORTING AFFIDAVIT.

1. That the Hon'ble National Green Tribunal has passed an Order dated 03.03.2025 in the matter of Original Application No. 1285/2024 *Smt. Neelam & Others vs. State of U.P. & Others*. The Executive part of the order is as follows-

   4. Let the notice be issued to other respondents for filing their response by way of an affidavit within four weeks. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

   5. List on 05.03.2025.

2. That the present written submission is being filed by the District Magistrate, Jhansi, solely to place on record the jurisdictional limitations in respect of the land parcels mentioned in the Hon'ble Tribunal's order dated 13.11.2024 in O.A. No. 1285/2024 titled *Smt. Neelam & Others vs. State of U.P. & Others*. It is most respectfully submitted that the lands bearing Gata Nos. 772, 773, 757, 756, and 755, all situated in Mauja Lahargird, fall within the notified limits of the Municipal Corporation, Jhansi.

3. That a report dated 04.03.2025 has been duly submitted by the Tehsildar, Jhansi, on the basis of available land records including current Khatauni entries and historical 1359F Khasra details. It has been ascertained therein that

all aforementioned Gata numbers, are correctly recorded as per the present revenue entries. Importantly, the Tehsildar has also clarified that these lands are classified as *banjar* (barren land), currently under the control and management of the Municipal Corporation, Jhansi. Copy of a report dated 04.03.2025 is annexed herein as **Annexure 1.**

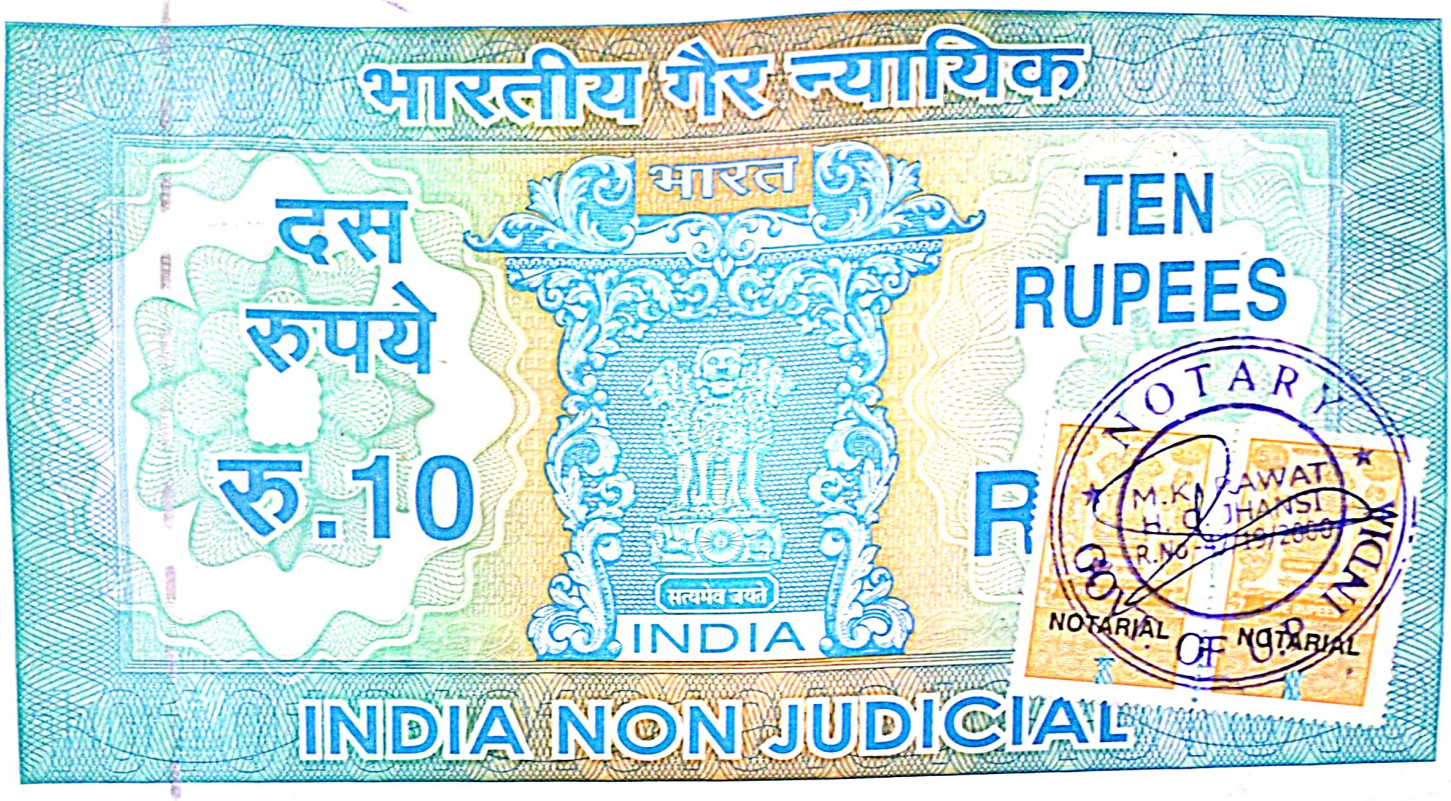
4. That further, as per the official communication received from the Executive Engineer, Jhansi Block, Betwa Canal, vide Letter No. 3257/Jhan.P./Municipal Corporation dated 19.02.2025, it has been categorically confirmed that Gata Nos. 755, 756, 757, 772, and 773 of Mauja Lahargird do not fall within the submergence area of the canal system. Only minor portions of Gata No. 772 are used for canal operations, and even those fall outside the scope of encroachment or illegal usage. Copy of a Letter dated 19.02.2025 is annexed herein as **Annexure 2.**
5. That in view of the above factual clarifications, it is respectfully submitted that the lands in question do not fall under the direct administrative control or ownership of the office of the District Magistrate, Jhansi. Instead, the management, monitoring, and protection of the said land parcels—including prevention of encroachment or illegal utilization—squarely lies within the domain of the Municipal Corporation, Jhansi.
6. That the role of the revenue authorities in the present matter has been limited to the verification of land records and providing historical revenue entries, which have duly been undertaken. There exists no executive or administrative jurisdiction with the office of the District Magistrate over the maintenance, regulation, or usage of the aforesaid barren lands falling within municipal limits.
7. That it is respectfully submitted that the subject lands situated in Mauja Lahargird, including Gata Nos. 772, 773, 757, 756, and 755, fall entirely within the territorial and administrative jurisdiction of the Municipal Corporation, Jhansi, which is already a party to the present proceedings. All matters concerning the management, protection, classification, and any alleged encroachment or environmental violations pertaining to these lands are the responsibility of the said Municipal Corporation, and do not fall under the domain or control of the office of the District Magistrate, Jhansi.
8. That the undersigned respectfully submits that the present clarification has been placed before this Hon'ble Tribunal in good faith and in compliance with the directions issued. The answering respondent—District Magistrate,

Jhansi—remains committed to assisting this Hon'ble Tribunal in the matter and is fully prepared to comply with and abide by any further directions that may be passed in the interest of justice and environmental protection.

THROUGH

Date: 04/07/2025
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
Standing Counsel for SEIAA, SEAC, UP
F-13, GF, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

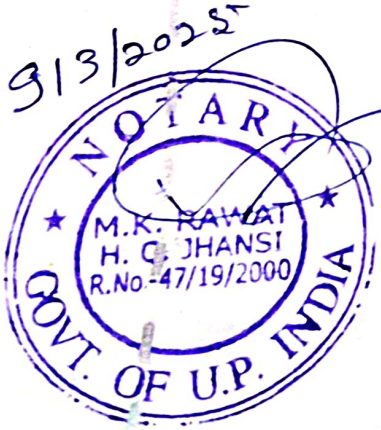


उत्तर प्रदेश UTTAR PRADESH

48AE 128175

Part & Parcle of attached Affidavit

9/3/2025



IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1285 of 2024

IN THE MATTER OF:

Smt. Neelamand others ...APPLICANT

VERSUS

State of U.P. and others ...RESPONDENT

Affidavit

I, **Vivek kumar** , aged about **35** year, is presently posted as **Tehsildar Jhansi** having an office at **Tehsil Jhansi** Presently at Jhansi Uttar Pradesh do hereby solemnly affirm and state as under:

1. ThatI am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of District Magistrate, Jhansi before this Tribunal.

2. That the accompanying Reply has been drafted by our counsel upon the official records.

3. That the contents of the accompanying Reply are true and correct, and the Knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY M.K. RAWAT H. Q. JHANSI R.No.-41/10/2000 GOVT. OF U.P. INDIA

DEPONENT

VERIFICATION

913/2025

Verified at _____ on this_____day of July 2025. The contents of my affidavit are true and correct to my knowledge and no part of it is false and nothing has been concealed therefrom

Vivek kumar

05-07-2025

DEPONENT

ANNEXURE-1

44

कार्यालय तहसीलदार, झाँसी।

पत्रांक–320/रा0लि0–एन0जी0टी0/2024–25 दिनांक मार्च 05, 2025

विषय– मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0 1285/2024 श्रीमती नीलम व अन्य बनाम स्टेट ऑफ उ0प्र0 व अन्य में पारित आदेश दिनांक 13.11.2024 के अनुपालन विषयक।

अपर जिलाधिकारी (वि0/रा0)
झाँसी।

महोदय,

पत्र संख्या 28/एनजीटी दिनांक 04.03.2024 के द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0 1285 श्रीमती नीलम व अन्य बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.11.2024 के कम में मौजा लहरगिर्द तहसील झाँसी की भूमि सं0 772, 773, 757, 756, 755 के सम्बन्ध में अभिलेखों के आधार पर अद्यतन स्थिति की रिपोर्ट उपलब्ध कराये जाने के निर्देश के अनुपालन में अवगत कराना है कि वर्ष 1359फ0 खतौनी व खसरा व वर्तमान खतौनी व खसरा के आधार पर गाटावार विवरण निम्नवत है–

क0	गाटा सं0	क्षेत्रफल(हे0)	गाटे का कुल रकवा	1359फ0 के अनुसार गाटा/रकवा	वर्तमान खतौनी खाता सं0	खतौनी में दर्ज कास्तकार	भूमि की श्रेणी	अन्य विवरण
1	2	3	4	5	6	7	8	9
1	772/2मि	0.022	0. 769हे0	772/1.97ए0	44	अशोक कुमारे राजाराम डोंगरे	1क	
2	772/3मि	0.026			186	गोविन्द प्रसाद	1क	
3	772/3मि	0.025			391	प्रमोद कुमार	1क	
4	772/3	0.105			396	प्रवेश कुमार आदि	1क	
5	772/3मि	0.042			488	महामहिम राज्यपाल महोदय	1क	नहर
6	772/3मि	0.030			488	महामहिम राज्यपाल महोदय	1क	नहर
7	772/2मि	0.124			495	महेन्द्र सिंह आदि	1क	
8	772/2मि	0.022			505	महेश आदि	1क	
9	772/1	0.239			709	विनोद कुमार आदि	1क	
10	772/3	0.008			798	श्रीमती गोमती	1क	
11	772/2मि	0.016			826	श्रीमती पुष्पा यादव	1क	
12	772/2मि	0.029			1051	हरीशंकर	1क	
13	772	0.081			1085	बंजर	5(1)	
14	773	1.761	1. 761हे0	773/4.35ए0	1085	बंजर	5(1)	
15	757	0.113	0. 222हे0	757/0.55ए0	364	परम आदि	1क	
16	757मि	0.109			1085	बंजर	5(1)	
17	756	0.170	0.	756/0.83ए0	364	परम आदि	1क	
18	756मि	0.166			1085	बंजर	5(1)	

			336हे0					
	755/1	1.534			364	परम आदि	1क	
20	755/2	1.655	4.	755/11.82ए0	374	पुष्कर सिंह आदि	1क	
21	755/1मि	1.594	783हे0		1085	बंजर	5(1)	

उपरोक्तानुसार गाटा संख्या 772 का कुल रकवा 13 खातो में 0.769हे. है, जिसमें से 0.081हे0 बंजर में दर्ज है। 1359फ0 खसरे के अनुसार कुल रकवा 1.97एकड़ है, जिसमें से 0.20एकड बंजर में दर्ज है। इस प्रकार 1359फ0 में दर्ज रकवे के सापेक्ष वर्तमान खतौनी में 0.07एकड रकवा कम दर्ज है। गाटा संख्या 773 का कुल रकवा एक खाते में 1.761हे0 बंजर के नाम दर्ज है। 1359 फ0 खसरे के अनुसार उक्त गाटे का कुल रकवा 4.35एकड बंजर में दर्ज है। गाटा सं0 757 का कुल रकवा दो खातों में 0.222हे0 है जिसमें से 0.109हे0 बंजर में दर्ज है। 1359फ0 खसरे के अनुसार उक्त गाटे का कुल रकवा 0.55एकड है जिसमें से 0.27एकड बंजर में दर्ज है। गाटा सं0 756 का कुल रकवा दो खातों में 0.336हे0 है जिसमें से 0.166हे0 बंजर के नाम दर्ज है। 1359फ0 खसरे के अनुसार उक्त गाटे का रकवा 0.83एकड़ है जिसमें से 0.41एकड़ बंजर में दर्ज है। गाटा सं0 755 कुल रकवा तीन खातों में 4.783हे0 है। जिसमें से 1.594हे0 बंजर में दर्ज है। 1359फ0 खसरे के अनुसार उक्त गाटे का कुल रकवा 11.82एकड़ दर्ज है। जिसमें से 3.94एकड़ बंजर में दर्ज है। इस प्रकार गाटा सं0 772 को छोडकर शेष सभी गाटों का वर्तमान खतौनी में दर्ज रकवा 1359फ0 के अनुसार सही पाया गया।

उक्त के अतिरिक्त यह भी अवगत कराना है कि मौजा लहरगिर्द नगर निगम झॉसी के अन्तर्गत है। बंजर में दर्ज सभी गाटे वर्तमान में नगर निगम झांसी के प्रबन्धन में हैं। गाटा संख्या 772/3 मि0/0.042 हे0 व 772/3मि0/0.030 हे0 में नहर संचालित है। अधिशासी अभियन्ता, झॉसी प्रखण्ड बेतवा नहर, झॉसी द्वारा अपने पत्रांक 3257/झां0प्र0/नगर निगम दिनांक फरवरी 19, 2025 द्वारा अवगत कराया गया कि मौजा लहरगिर्द के गाटा संख्या 755, 756, 757, 772 एवं 773 डूब क्षेत्र से बाहर है।

तद्नुसार अभिलेखीय एवं स्थलीय जांच आख्या प्रेषित है।

क्षेत्रीय लेखपाल

क्षेत्रीय राजस्व निरीक्षक

नायब तहसीलदार, रक्सा

तहसीलदार
झाँसी।

46 ANNEXURE-2

प्रेषक,

अधिशासी अभियन्ता
झाँसी प्रखण्ड बेतवा नहर, झाँसी।

प्रेष्य,

अपर नगर आयुक्त,
कार्यालय नगर आयुक्त,
नगर निगम झाँसी।

दिनांक फरवरी 19 /2025

पत्रांक:-3257/झाँ0प्र0/नगर निगम/

विषयः- मौजा लहर गिर्द के गाटा संख्या 755, 756, 757, 772 एवं 773 के डूब क्षेत्र में होने से सम्बन्धित जानकारी उपलब्ध कराये जाने के सम्बंध में।

सन्दर्भः- आपका पत्रांकः-861/अ0न0आ0/न0नि0/2024-25 दिनांक 19.02.2025

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के माध्यय से मौजा लहर गिर्द के गाटा संख्या 755, 756, 757, 772 एवं 773 के डूब क्षेत्र में होने से सम्बन्धित जानकारी हेतु अनुरोध किया गया है।

उक्त के सम्बंध में अवगत कराना है कि मौजा लहर गिर्द के गाटा संख्या 755, 756, 757, 772 एवं 773 कार्यालय में उपलब्ध अभिलेखों के अनुसार डूब क्षेत्र से बाहर है।

भवदीय,

(योगेश कुमार)
अधिशासी अभियन्ता

19/02/25
नगर आयुक्त
झाँसी नगर निगम, झाँसी

//TRUE COPY//

Word File No: 2024